

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

OA No.1041/2018  
MA No.1165/2018

New Delhi this the 8th day of March, 2018

**Hon'ble Mr. Raj Vir Sharma, Member (J),  
Hon'ble Ms. Praveen Mahajan, Member(A)**

1. Leela Dhar, aged 38 years,  
S/o Sh. Khima Nand,  
Working as Senior Research Follow (SRF),  
AIIMS, New Delhi,  
R/oI-305, Ansari Nagar,  
New Delhi-29.
2. Hatam Singh, aged 40 years,  
S/o Sh. Mansha Ram,  
Working as Attendant in AIIMS, New Delhi  
R/o Vill. Nagla Charan Das Noida (UP)
3. Sunil Kumar Gupta, aged 36 years,  
S/o Sh. Jai Kishan Gupta,  
Working as Field Investigator in AIIMS, New Delhi  
R/o DI/494, Gali No.2, Ashok Naar,  
Shahdra, Delhi.
4. Khem Chand, aged 37 years,  
S/o Sh. Ram Prasad,  
Working as Lab. Attendant in AIIMS, New Delhi  
R/o B1/177, Nand Nagri,  
Delhi.
5. Surendra Singh, aged 39 years,  
S/o Sh. Matru Singh,  
Working as Lab Attendant in AIIMS, New Delhi  
R/o H.No.301, Village Chhalera,  
Sector 44, Noida (UP). ...Applicants

(By Advocate: Shri Ajesh Luthra)

**Versus**

1. All India Institute of Medical Sciences (AIIMS),  
Through its' Director, Ansari Nagar,  
New Delhi-110029

2. The Administrative Officer,  
Recruitment Cell,  
All India Institute of Medical Sciences,  
Ansari Nagar,  
New Delhi-110029. –Respondents

(By Advocate: Shri R.N. Singh)

**By Hon'ble Mr.Raj Vir Sharma, Member(J)**

## **ORDER(ORAL)**

MA-1165/2018 has been filed for joining together is allowed in the interest of justice.

OA-1041/2018

Heard learned counsel for the applicant.

2. At the very outset learned counsel for the applicant submitted that the applicants have moved separate representations dated 25.07.2017, 14.06.2017, 13.02.2017, 20.01.2017 and 01.12.2016. They will be satisfied if a direction is given to the respondents to decide the aforementioned representations of the applicants within a specific time period.

3. In view of the limited prayer made by the applicants, we dispose of this OA at the admission stage itself without issuing notices to the respondents and without going into the merits of this case, with a direction to them to decide the

representations of the applicants by passing a reasoned and speaking order within two months from the date of receipt of a certified copy of this order. No costs.

**(Praveen Mahajan)**  
**Member(A)**

**(Raj Vir Sharma)**  
**Member(J)**

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